

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 24803-24804/2018

(Arising out of impugned final judgment and order dated 06-04-2018 in WA No. 17078/2016 06-04-2018 in WA No. 56654/2017 passed by the High Court Of Judicature At Allahabad)

DR. PROFESSOR RAJENDRA CHAUDHARY & ANR. Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)

Date : 19-08-2019 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE L. NAGESWARA RAO
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Manu Yadav, Adv.
Mr. Divyakant Lahoti, AOR
Mr. Parikshit Ahuja, Adv.
Ms. Amrita Grover, Adv.
Mr. Praveena Bisht, Adv.
Madhur Jhavar, Adv.
Mr. Hussain Ali, Adv.
Mr. Gaurav Chaudhary, Adv.

For Respondent(s) Mr. Ankit Goel, AOR
Mr. Om Prakash Shukla, Adv.

Mr. Rajiv Yadav, AOR
Ms. Ankita Srivastava, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Heard.

Arguments concluded.

Judgment reserved.

Written submissions, if any, be filed within two days.

(GEETA AHUJA)
COURT MASTER (SH)

(SUNIL KUMAR RAJVANSHI)
BRANCH OFFICER